GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA

UNSTARRED QUESTION NO. 6307

(TO BE ANSWERED ON 12.04.2017)

GUIDELINES FOR FILLING OF VACANCIES

Ä6307. SHRI RAM TAHAL CHOUDHARY:

Will the PRIME MINISTER be pleased to state:

- (a) whether there is a provision to fill up vacancies by the Government departments as per their requirement;
- (b) if so, the number of vacancies filled up under the said provisions during the last three years, category-wise;
- (c) whether these provisions/ guidelines have been reported to be violated by some departments; and
- (d) if so, the action taken by the government against such departments?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister of Office. (DR. JITENDRA SINGH)

(a) to (d): The vacant posts in Government Ministries/ Departments are required to be filled as per the method of recruitment prescribed in Recruitment Rules for the post. The recognized methods of recruitment as per the DoP&T instructions are Promotion, Direct Recruitment, Deputation, Absorption, Re-employment and Short-term contract.

The number of sanctioned posts and number in position in various Ministries/Departments as available in the Annual Report on Pay and Allowances of Central Government Civilian Employees for the year 2013-14 (as on 1.3.2013), 2014-15 (as on 1.3.2014) and 2015-16 (as on 1.3.2015), published by Pay Research Unit, Department of Expenditure, Ministry of Finance, is at Annexure :Aø, :Bøand :Cørespectively.

As per instructions, the Administrative Ministries/Departments are required to review the Recruitment Rules once in every five years with a view to effecting such change(s) as are necessary to bring them in conformity with the DoP&T guidelines regarding framing/amendment of Recruitment Rules.

Recruitment to various posts in Government of India is made through various recruitment agencies constituted for the purpose such as Union Public Service Commission, Staff Selection Commission etc. on the basis of indents received from various Ministries/Departments/offices of Government of India.
